

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No.16/2024(WZ)

[Earlier Letter Petition No.79/2023(WZ)]

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1. The Complaint/Letter No.79/2023, dated 27/12/2023 made by Shri Suraj Kale was registered by this Hon'ble Tribunal as Original Application No.16/2024. The Complainant alleging that M/s.K.K. Stone Crusher situated at Juna Sarola Khadki Road, Sarola Kasar, Ahmednagar-414 005 is causing air pollution. The said stone crusher is not taking any precautions during drilling and crushing of stones, which leads to air pollution, thereby suffering the local residents.
2. This Hon'ble Tribunal vide order dated 11/1/2024 directed the Maharashtra Pollution Control Board(MPCB) to verify the complaint by visiting the spot and submit the report.
3. The Maharashtra Pollution Control Board has granted Renewal of Consent to Operate to M/s.K.K. Stone Crusher, Ahmednagar vide letter dtd.24/11/2022 with certain terms & conditions, which is valid upto 30/09/2028.
4. In compliance of the Hon'ble NGT Order dated 11/1/2024, the officials of the Respondent-MPCB at Ahmednagar visited to the aforesaid site and observed as under :-
 - (i) Industry has not provided dust containment- cum-suppression system for the crushing and screen section.

- (ii) Industry has not provided wind breaking wall/surrounded wall to the stone crusher.
- (iii) Industry has not provided metallic road in the premises of stone crusher.
- (iv) Industry has not done regular cleaning and wetting of the ground with fogging system within the stone crusher premises and also not done tree plantation along the periphery of the stone crusher.
- (v) Industry has not covered loading and unloading section by tin sheet.

A copy of the visit report dated 7/2/2024 is enclosed herewith and marked as an **Annexure-‘I’**.

5. In view of the aforesaid non-compliances, the Respondent-MPCB has issued proposed directions u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s.K.K. Stone Crusher vide letter dated 8/2/2024 and directed them to submit reply within 15 days in accordance with the law. A copy of the proposed directions dated 8/2/2024 is enclosed herewith and marked as an **Annexure-‘II’**.

For & on behalf of Maharashtra
Pollution Control Board,



(Chandrakant N. Shinde)
Sub-Regional Officer

Date : 13/02/2024
Place :

MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office, Ahmednagar.
Savitribai Fula Vyapari Sankul,
1st floor, Hall No. 2 & 3,
Near T.V. Centre, Savedi,
Ahmednagar-414003.



Office Contact No.: 0241 - 2470852
E-mail ID :-sroahmednagar@mpcb.gov.in
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Visit Report

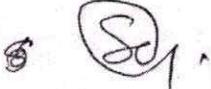
1	Name & Address of the industry	K.K.Vidyut Sr. NO. 342, 344 AIP. Sarola Kaba Tal. & Dist. Ahmednagar.
2	Date of Visit	07/02/2024.
3	Product regarding details	Crushed Stone
4	Consent Status :	Valid upto - 30/09/2028
5	Phone No and Email ID	9423792360 shankarkale.3937@gmail.com

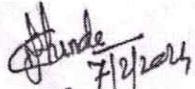
Stone crusher consent condition compliance details:-

Consent condition	Status observed during the visit of Board Official
1] Dust containment cum suppression system for the equipment's (Crushing and Screen section)	not installation work is in progress.
2] Construction of wind breaking wall/Surrounding wall	Surrounding wall installation work is in progress.
3] Construction of metalled road within the premises	Kaccha metalled road provided.
4] Regular cleaning and wetting of the ground within the premises with fogging System.	Not provided.
5] Growing of green belt along the periphery	Not planted.
6] Water sprinkling arrangement shall be provided	provided at crusher

and operated continuously (Crusher, Conveyor belts)	☑ conveyor belts.
7] Conveyor belt is covered with side claddings /GI sheet/MS sheet.	Covered with tin sheets.
8. Loading and Hopper/Unloading section covered GI/MS sheet.	Not covered.
09. Provide display board at entrance of the crusher.	provided.
10. Fugitive emission observed during the visit	No, Not in operation. (stone crusher)

- 1) During visit stone crusher is not found in operation, industry representative informed
- 2) that plant is under maintenance.
- 2) BCs submission records not available at site, instructed to submit the BCs.


 Shankar Kale
 Industry Representative


 C. N. Shinde
 (SRO, MPCB, Ahmednagar)


 (R. B. Patil)
 Field Officer,
 MPCB, Ahmednagar

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near I.T.I., Satpur, Nashik-422007.

E-mail: ronashik@mpcb.gov.in "Your Service is our Duty"

BY R.P.A.D./FAX/HAND DELIVERY

MPCB/RONK/PD/ 2402080001

Date: 08/02/2024

To,
M/s. K.K. Vidyut,
Sr. No. 342, 344, A/p. Sardakasar,
Tq. & Dist. Ahmednagar.

Sub:- Proposed Directions under Section 31 A of Air (P & CP) Act-1981.

- Ref:-**
1. Consent granted by the Board valid up to 30.09.2028.
 2. Visit of Board officials to your unit on 07.02.2024.
 3. Proposal submitted by SRO MPCB, Ahmednagar through legal actions No. 070224007

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, which is valid upto 30.09.2028 subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board Officials at Ahmednagar visited your unit on 07.02.2024 for checking the compliance of consent conditions and observed that-

1. You have not provided dust containment cum suppression system for the crushing and screen section.
2. You have not provided wind breaking wall/surrounding wall to the stone crusher.
3. You have not provided metallic road in the premises of stone crusher.
4. You have not provided regular cleaning and wetting of the ground with fogging system within the stone crusher premises.
5. You have not provided Tree Plantation along the periphery of stone crusher.
6. You have not covered Loading and Unloading section by Tin sheet.
7. Bank Guarantee submission record not available at site.

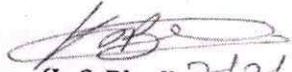
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AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked?
2. Why your industrial activities shall not be closed down ?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

Your reply, if any to these Directions shall be submitted within 15 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate further stringent legal action against your unit, which may be noted.


(L. S. Bhad) 21/2/2024
Regional Officer, Nashik.

Copy Submitted for information to :-

The Assistant Secretary (Tech.), M.P.C. Board, Mumbai.

Copy f.w.cs.to:- Law Officer (P & L Division), MPCB, Mumbai.

Copy to:-

Sub-Regional Officer MPCB, Ahmednagar - It is directed to serve the copy of these directions to the said industry and take follow up and ensure the compliance of the aforesaid directions.